

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.534/2014**

**Date of Decision :- 08.06.2017.**

***CORAM: HON'BLE DR. MRUTYUNJAY SARANGI, MEMBER (A)***

Poonam D Inamdar,  
 Unemployed.  
 R/at Sr.No.54, H.No.34B,  
 Suyog Colony, Vivekanand  
 Nagar New Sangvi,  
 Pune 411 027. *... Applicant*  
*(By Advocate Shri Ms. Priyanka Mehndiratta)*

***VERSUS***

1. The Union of India,  
 Through the Director General  
 of EME MGO's Branch,  
 Integrated H.Q. of MOD (Army)  
 Pin – 900 106. C/O 56 APO.
2. The Commandant & M.D.,  
 512, Army Base Workshop,  
 Kirkee, Pune 411 003. *... Respondents*  
*(By Advocate Shri V.S. Masurkar)*

**O R D E R (ORAL)**

*Per: Dr. Mrutyunjay Sarangi, Member (A)*

The Applicant has filed this OA praying  
 for the following reliefs;

*“8.a) This Hon'ble Tribunal may graciously be pleased to call for the records of the case from the respondents and after examining the same quash and set aside the impugned orders dated 05.02.2013 (Annexure A-1) with consequential benefits.*

*8.b) This Hon'ble Tribunal may further be pleased to direct the respondents to appoint the applicant on Group C post on Compassionate Grounds.*

*8.c) Cost of the application be provided for.*

*8.d) Any other and further order as this Hon'ble Tribunal deems fit in the nature and circumstances of the case be passed. "*

**2.** The Respondents have filed their reply on 31.01.2017. It is their contention that as per the DOPT OM No.14014/02/2012-Estt (D) dated 16.01.2013 the time limit for considering cases for compassionate appointment within three years has been waived off and the applicant is eligible for consideration subject to her submitting an application.

**3.** When the case was taken up today, Ms. Priyanka Mehndiratta, learned counsel for the applicant submitted that the applicant has already filed an application afresh which need to be considered and a decision taken on the grant of compassionate appointment.

**4.** After briefly hearing Ms. Priyanka Mehndiratta and Shri V.S. Masurkar, the learned counsels, the respondents are directed to consider the fresh application submitted by the applicant and take an appropriate decision within a period of four months from today. The Applicant will have the liberty to approach the appropriate forum in case her grievance persists

after the decision on her application for compassionate appointment is taken.

**5.** The OA is disposed of with the above directions.

**6.** A copy of this order be given to the parties.

***(Dr.Mrutyunjay Sarangi)***  
***Member (A)***

*dm.*